Now, as he says, according to the pledges given in their election manifesto and also at other places, he is trying to examine the question afresh. Therefore, I would like to ask whether he will kindly assure two thii gs: One is whether the employees' associations of the various constituent of the *Samachar,* before the *Samachar* came into existence, would be consulted and the working journalists and the non-working journalists will also be ccnsuled, because, Sir, U is ctnsulaticn alone will enable the government to find a proper solution not only for meeting the situation arising cut of the integration of the agencies, the forced integration of the various agencies, but also fcr tacklirg seme of the problems that were pending before this forced integration was brought about.

SHRI LAL K. ADVANI : All the interests concerned with this will be consulted suitably and I am sure that the committee that will be entrusted with this job will be in a position to *do* this.

SHRI JAGJ1T SINGH ANAND : My question is whether some representation would be given to the various interests when the Government is going in depth into the whole issue as it existed before the *Samachar* came into being as also in the ways in which the *Samachar* was brought about and the various other problems. I am in full agreement with the intention expressed by the honourable Minister. But I would like to tell that restoration of the situation prior to the coming into existence of the *Samachar* will not be very helpful. Therefore, will he give an assurance that he will give representation not only to the various interests constituting the *Samachar,* but also to the working tod non-working journalists on the Committee that is going to be formed ?

SHRI LAL K. ADVANI: This is essentially a body which will advise the Government and this will be a kind of an expert body. Sn, if all the interests are supposed to be represented, then the Committee will be of a different nature.

SHRIJAGJIT SINGH ANAND ! Will you give representation at least to the Members of Parliament ?

MR. DUFUTY CHAIRMAN : Yes, Mr, Kaushik

II. Accident to National remote sensing Agency's DC-3 Aircraft near OngJe in Andhra Pradesh

THE MINISTER OF INFORMATION AND BROAD CASTING (SHRI LAL K. ADVANI). Sir, on behalf of Shri Purushottam Kaushik, Minister of Tourism aiuiCivil Aviatic n I beg to make a statement.

It is with profound grief that I rise to inform the House about the grim tragedy that overtook DC-3 aircraft belc'rgir.g to National Remote Sensing Agency attached to the Department of Science and Technology.

A DC-3 aircraft VT-EEL belonging to National Remote Sensing Agency departed from Madras at 0615 1ST on 5th April, 1977 for a survey flight south-east of Maraka Pur and crashed in a village near Ongole in Andhra Pradesh on 5 th April, 1977. Five members of crew and five persons belonging to the Atomic Minerals Division of the department of Atomic Energy were reported to have been killed.

Shri M. M. Chawla, Controller of Air Safety, Bombay has been detailed by the Directorate-General of Civil Aviation to proceed to the site of crash for investigation.

The House will share my deep sense of shock and profound sorrow and, join me in expressing sympathies to the bereaved families. The Department of Science and Technology have sanctioned an *ex-grata* payment of Rs. 5,000 00 each to the bereaved families.

SHRI V. B. RAJU (Andhra Pradesh) : Mr. Deputy Chairman, Sir, will the honourable Minister be pleased to state, though this is the first report, under what conditions the aircraft had actually crashed ? The newspapers say that it was actually caught in a fog and crashed on a hillock. Now,' Sir, what is the age of this DC-3 -aircraft ? Will the honourable Minister assure this House that hereafter scientific personnel will not move in groups because their lives are very valuable to the country. It is also not known why, when the weather conditions are so congenial for air travel, this has crashed. It is not only- a question of an officer going into the question of how this accident took place. DC-3 aircraft generally are very old and still they are being used in the country. Will the honourable Minister be ab,.e to throw some more light on this ?

श्री प्रकाशवीर शास्त्री (उत्तर प्रदेश) : उपसभापति जी, मैं यह कहना चाहता हूं कि एक मंत्री दूसरे मंत्री की ओर से सदन में पेपर रखें, यह बात तो समझ में आती है। लेकिन इतने महत्वपूर्ण प्रश्न पर वक्तव्य देने के लिए विभाग से संबंधित मंत्री न रहें, यह बात कुछ उचित नहीं है । मैं चाहता हूं कि आगे के लिए इस संबंध में सावधानी बरती जाये ।

जहां तक इस महत्वपूर्ण प्रश्न का संबंध है, मैं इस संबंध में दो प्रश्न पूछना चाहता हूं । शायद आडवानी जी को भी स्मरण होगा कि इसी तरह की एक विमान दुर्घटना पहले भी हुई थी जिसमें आर्मी के कुछ सीनियर अधिकारी एक साथ मारे गये थे । उस समय यह निर्णय किया गया था कि सीनियर अधिकारी एक साथ एक विमान में यात्रा पर नहीं भेजे जाएंगे । इस विमान दुर्घटना में पांच सीनियर वैज्ञानिक दुर्घटनाग्रस्त हो गये । ऐसी स्थिति में सरकार इस संबंध मे क्या निर्णय कर रही है ?

दूसरा प्रश्न मेरा यह है कि कई बार सदन में चर्चा आ चुकी है कि ये जो डेकोटा विमान हैं, काफी पुराने हो चुके हैं और अब प्रयोग के योग्य नहीं हैं । जहां तक मेरी जानकारी है और जो बातें समाचार-पत्रों में छपी हैं उनसे मालूम पड़ता है कि यह डेकोटा विमान ही था जो इस प्रकार से दुर्घटनाग्रस्त हुआ है । तो इस दिशा में आइन्दा भविष्य में कोई सावधानी बरती जायेगी या नहीं, ताकि आगे इस प्रकार की दुर्घटनायें न हों । यह डेकोटा, जो कि दुर्घटनाग्रस्त हुआ है, इसका निरीक्षण अंतिम रूप से कब किया गया था ?

श्री जगजीत सिंह आनन्द (पंजाब) : सर, मैं यह कहना चाहता हूं कि कई वर्ष पहले, जो हमारा पाकिस्तान के साथ जम्मू बार्डर का पुंछ एरिया था, हमारे चार जनरल एक ही साथ हेलीकाप्टर क्रैश में मारे गये थे । उस वक्त यह स्टेटमेन्ट आया था कि आगे से इस बात का पूरा ख्याल रखा जायेगा कि इतने इम्पार्टेंट लोगों को एक विमान में या एक हैलीकोप्टर में एक साथ न भेजा जाये और इसके मुतालिक कुछ रूल्स फ्रेम किये गये थे कि मुझे ऐसा जान पड़ता है कि यह सिर्फ मिलिट्री के लिये किया गया। अब जो यह दुर्घटना हुई है इसमें एटामिक मिनरल्स डिवीजन के आदमी इनवाल्व हैं और जो कुछ है वह भी रिमोट सेंसिग एजेन्सी के हैं । वह भी सांइटिस्ट है, आम किस्म का नहीं था । अब क्या गवर्नमेन्ट इस बात का यकीन दिलायेगी कि आगे के लिये जो इम्पार्टेन्ट आफिसर, साइंटिस्ट, इंजीनियर या टेक्नालाजिस्ट हैं या जो भी टेक्नीकल नो-हाऊ जानने वाले आदमी हैं, उनके मुतालिक ख्याल रखा जायेगा ?

दूसरी बात यह कहना चाहूंगा कि यह जो डकोटा हवाई जहाज है, कैसे यह आयें

कैसे यह बच गये। सैकिंड वर्ल्ड वार के बाद यह कहा जाता था कि यह हवाई जहाज नहीं हैं, गड्डे हैं, तो फिर क्यों इनका इस्तेमाल किया जाता है, ऐसे कामों के लिये, जहां इतने इम्पॉर्टेन्ट लोगों की जिन्दगी इनवाल्व होती है। क्या मंत्री महोदय इस पर रोशनी डालेंगे ?

श्री रबी राय (उड़ीसा) : उपसभापति महोदय, मैं राजू साहब से सहमत हूं, उनकी भावना के साथ सहमत हूं। क्योंकि हम लोग पहले भी भाभा जैसे साइंटिस्ट को खो चुके हैं, तो हिन्दुस्तान में ही नहीं बल्कि अन्तराष्ट्रीय क्षेत्र में बड़े वैज्ञानिक थे। अटामिक क्षेत्र के वह विशेषज्ञ माने जाते थे। इसलिये मैं सरकार से अनुरोध करूंगा कि जिस तरीके से डकोटा हवाई जहाज लगातार दुर्घटनाग्रस्त हो जाता है, उसकी जांच की जाये, ताकि आगे चलकर इकट्ठे हमारे वैज्ञानिक लोग डकोटा में न जायें और आगे इस प्रकार की दुर्घटना को अवाइड किया जाये। इस पर सरकार को पूरे ध्यान से जांच करनी चाहिए।

श्री जगदीश जोशी (मध्य प्रदेश) : उपसभापति महोदय, हमारा निवेदन यह था कि इस बात का परीक्षण किया जाये और अगर आडवाणी जी को जानकारी है तो सूचित करें कि विमान जब चला तो मौसम के बारे में सूचना क्या थी और क्या नहीं थी ? इंजन की बाकायदा जांच हुई थी या नहीं हुई थी ? क्या आइन्दा इस बात का ख्याल रखा जायेगा कि यदि कोई भी वैज्ञानिक–– क्योंकि राजपुरुष तो बहुतायत में मिल जाते हैं, राजपुरुष आ जा सकते हैं––वैज्ञानिक मेधा एक बार निकल गई, उसके स्थान की पूर्ति फिर नहीं हो सकती। भाभा अब पैदा नहीं किया जा सकता, इसी प्रकार साराभाई को पैदा नहीं किया जा सकता है। तो जो इस प्रकार की वैज्ञानिक मेधायें हैं जब वह चलें तो उनके चलने से पहले विमान की पूरी तरह जांच-पड़ताल होनी चाहिए। तो मैं पूछना चाहता हूं कि क्या इस प्रकार की किसी विशेष जांच की प्रक्रिया को अपनाया जायेगा ? एक और बात मैं यह कहना चाहता हूं कि अभी हमारे सम्माननीय स्वास्थ्य मंत्री ने यह घोषणा की है कि नसबन्दी में जिनके साथ थोड़ा बहुत भी ज्यादती हुई है, उनको 5–5 हजार रुपया दिया जायेगा परन्तु जिनकी इस दुर्घटना में जानें चली गई, जो जानें देश के लिये बेशकीमती हैं, जो राष्ट्र का काम करते हैं और जो राष्ट्र की प्रगति के लिए मेरे, उनके परिवारों को भी केवल 5–5 हजार रुपया दिया जाये, यह बात बड़ी हास्यास्पद लगती है। खासतौर पर इस भीषण दुर्घटना के संदर्भ में। तो मेरा निवेदन है कि इस राशि पर भी मंत्री जी विचार करें और इस संबंध मे अपना वक्तव्य दें।

SHRI LOKANATHMISRA(Orissa): Sir, I have only one specific point to ask from the hon. Minister. When was this particular aircraft given a certificate of airworthiness and how many hours did it fly after the certificate of air-worthiness had been given? And may I submit to you for the information of hon. Members that Dakota is supposed to be one of the most reliable aircraf . in the world even today, after many sop sticated planes have come into operation string the last thirty years or so. Even then, how was it that the pilot, whosoever he was— Squadron Leader or something—was not prevented from flying by the route on which he flew by the Control Towers between the two places which he was covering? What was the instruction from the Control Tower, either from Madras or from the place of destination, as to the nature of the weather through which he was to fly? Was such an intimation given and, if so, what was hia reply ?

श्री प्यारे लाल कुरील उर्फ प्यारे लाल तालिब (उत्तर प्रदेश) : मैं केवल इतना कहना चाहूंगा कि हमारे कन्ट्री में फोरन एजेंटस का जाल बना हुआ है, सी० आई० ए० का जाल बना हुआ है, तो क्या सैबोटेजिंग, की वजह से तो ऐसा नहीं हुआ क्योंकि इतने साइंटिस्ट्स एक साथ ट्रैवल कर रहे थे? पहले तो एयर क्रैश में हमारे जनरल्स मारे गए थे तो बाकायदा इन्क्वायरी हुई थी और कहा गया था, बड़े इल्म और हुनर वाले लोगों के मुताल्लिक, साइंटिस्ट्स के मुताल्लिक कहा गया कि था ये एक साथ ट्रैवल न करें, ऐसा बन्दोबस्त हो, तो फिर क्या वजह है दोबारा इस तरह से उन लोगों ने ट्रैवल किया और मैं समझता हूं सैबोटाज करने का तो कहीं यह नतीजा नहीं है? इसलिए मैं माननीय मंत्री जी से कहूंगा कि बाकायदा इसकी जांच की जाए, यह एक बहुत ही सीरियस मामला है हमारे देश के लिए।

شری سید احمد ہاشمی : میں منتری مہودے سے یہ بھی جاننا چاہتا ہوں کہ وہ کونسی خاص وجہ تھی کہ اتنے سائنٹسٹ اور ایسے پڑھے لکھے لوگ ایک ساتھ سفر کرنے پر مجبور ہوئے - وہ کیا کوئی خاص وجہ تھی جس کی بنا پر جانا تھا یا الگ بھی جانا چاہتے تھے لیکن کس وجہ سے انکو مجبور کیا گیا ؟

†[श्री सैयद अहमद हाशमी : मैं मंत्री महोदय से यह भी जानना चाहता हूं कि वह कौनसी खास वजह थी कि इतने साइंटिस्ट और ऐसे पढ़े-लिखे लोग एक साथ सफर करने पर मजबूर हुए। वह क्या कोई खास वजह थी जिसकी बिना पर जाना था या अलग अलग भी जाना चाहते थे लेकिन किस वजह से इनको मजबूर किया गया?]

†[Deva Nagari transliteration.]

पर्यटन और नागरिक विमानन मंत्री (श्री पुरुषोत्तम दास कौशिक) : उपसभापित महोदय, वे अपनी नार्मल ड्यूटी में थे, उनका काम था सरवे करने का उस सरवे करने के काम में गए हुए थे। कुहरा छाया हुआ था और उस कुहरे के कारण वह दुर्घटना हुई। कल शाम को मुझको उसकी खबर मिली। इस सिलसिले में बहुत सारे सवालों का जवाब मैं अभी नहीं दे पाऊंगा; उसकी जांच हो रही है और जांच होने के बाद जो जानकारी आएगी, कम से कम प्रिलिमिनरी रिपोर्ट तो......

SHRI LOKANATH MISRA : Had the control tower cautioned the pilot that the area was not safe for flying ? It is reported that there was fog in the area. Was it not the duty of the control tower to caution the pilot that it was not safe to fly at that particular moment ?

श्री उपसभापति : जो बातें माननीय सदस्यों ने उठाई हैं, मुझे पूरा विश्वास है कि जो जांच होगी, उसमें उन सारी बातों को ध्यान में रखा जाएगा और यथासम माननीय सदस्यों को सूचित किया जाएगा कि उस पर क्या कार्यवाही की गई।

SHRI LOKANATH MISRA : Getting information from the control tower is a matter of minutes for the Minister.

SHRIMATI PURABI MUKHOPADHYAY (West Bengal): May I submit to you with all humility and seriousness hat the Minister in charge himself was not present in the House when the Leader of the House read out that statement on his behalf? I do not know whether all the points raised by the Members have been brought to his notice or whether anybody took down the notes about it. If he came to know about *it* in the afternoon of yesterday, the preliminary thing that he ought to have examined himself was whether the control

toti:c functioned properly. It was tor him to come out with the statement that he is in the knew of things. We hive lest such valuable lives and it is no use saying that we are enquiring into the matter. It is no use telling us that Rs. 5000/-are being paid as *ex-gratia* payment. It is nothing but an insult to our intellectual giants such as scientists. I would humbly request you that instead of glossing over it, you should give them a definite time when they wou d come out with thess preliminary enquiries. The vital points are these: When was this plane acquired ? Secondly, as an hon. Member already suggested, was the air-worthiness certificate valid for today? When was t[u]e aircraft last examined? did the Ministe come to know before the plane took off that all these scienti" ists were traveling in the same plane? Were all the precuations taken ? These are the vital questions. And we would not allow this Government just to come out with a reply that we are enquiring into the matter. Airworthiness certificate is available in a moment's notice. Was the control tower functioning because the signals can be available within a moment's notice? Was the route chosen by themselves or were they forced to go in one plane by that route knowing fully well that there are hillocks on the way, knowing full well that there was fog ? When these surveys are taken from the aircraft, the aircraft has to come down to a certain level above the ground level. It has to come down to a level where it can at any moment crash. And if there are hillocks in between, do their blue-prints s'ow them ? Ha\ e the pik ts been fo estalled 1 y tel'inj from the control tower ? Ordinarily, if there is any fog, any pilot can see it from his window-screen before he takes off. We would like the hon. Minister to take it very seriously and come out with a statement as early as possible.

'SHRI PIARE LALL KUREEL *URF* PIARE LALL TALIB : Sir, it is a very serious matter. The departmental enquiry will not do. An independent commission should be appointed.

श्री पुरुषोत्तम कौशिक : उप-सभापति महोदय, जो प्रारम्भिक जांच चल रही हैं उस की रिपोर्ट आने के बाद जो उचित कार्यवाही होगी, हम करेंगे ।

SHRI JAGJIT SINGH ANAND : Sir, in the case of Indian Airlines, they get a compensation of Rs. 1 lakh. But here they are given on y Rs. 5,000 each.

SHRI LOKANATH MISRA : Sir, kindly alow the Minister some time in the afternoon so that he will make a statement with all the information in the House.

SHRIMATI PURABI MUKHOPADHYAY : Sir, why was he not present here when this thing came up before the House. He should have been present in this House. Why do they take it so lightly by just reading out a statement on such a vital, important matter and such a tragic accident ?

SHRI LAL K. ADVANI : Mr Deputy Chairman, Sir, I would like the House to appreciate that unnil the entire Ministry is completed, one Minister has to attend both the Houses. It is not a question of disregarding any House. And I took the earliest opportunity to present before you the bare facts known to us. Otherwise, I could have waited for him to come in the afternoon . . *(Interruptions).*

Mr. Deputy Chairman, Sir, the Minister might be able to reply to some of the questions that have been asked and some other questions he might not be able to reply. So, it would be proper for the House to bear with the Minister and let him get all the facts that are necessary...................

(Interruptions)

श्री जगदीश जोशी : मिनिस्टर को टाइम दे दें ।

श्री लाल आडवाणी : कोई दिक्कत की बात नहीं है । एक गम्भीर घटना हुई है जिसके बारे में सारा सदन चिंतित

[श्री लाल अडवानी]

है, सरकार भी चिन्तित हैं। अगर इनक्वायरी के पहले गवर्नमेंट कोई स्टेटमेंट कर देती है तो उसके कारण इनक्वायरी एफेक्ट होगी। अच्छा यह होगा कि सारे फैक्ट्स पहले आ जाएं।

श्री जगजीत सिंह आनन्द : कम्पैनसेशन बढ़ाइए। 5 हजार कोई कम्पैनसेशन है ? इन्डियन एयरलाइन्स एक लाख देती है।

SHRI SARDAR AMJAD ALI (West Bengal) : Sir, I am on a point of order. Well, for the last three or four days, we have been observing t'lis in tMs House for instance, yes.erday was the day fixed for questions and answers bv the Agriculture Ministry. The Steel and Mines Minister was present here to reply to the question on the Agriculture Ministry. Today, the Leader of the House says that the Minister of Civil Aviation was busy in the otner House and that is why he had to supplement whatever the Civil Aviation Minister had to reply to the question that was referred to here. Now, Sir, is it fair that when the Minister himself is present here, some other Minister or the Leader of the House will supplement ? Is it not fair that the Minister himself should reply to whatever questions that are raised ? Sir, if that be so...

(Interruptions) —AN HON. MEMBER : The Leaders of the House can intervene at any time.

SflfU SVRDAR AMJAD ALI : Sir, we subscribe to the theory and we believe in the . principle that the Cabinet has a joint responsibility. But, primarily, a particular Minister who hi; b;:i illolted. a piraciUr department or m'aUtcy by a nKifbition issued hy the President of the country, is responsible to make a statement on the floor of the House here. I agree and we all agree that when the Minister concerned is otherwise busy in the other House or in some other very importing muter, any M'nister on his be'iilf cm mike a statement or cm reply' to the queries which would be raised by the Members of this hon House. I do not agree that it should be a tradition here, in this House, that even when a Minister, to whom a particular portfolio has been allocated by the President by a special notification in the Gazette of the Government of India, is present here, he will not reply to queries raised by Members here in respect of his department. Sir, should this be the tradition here ? May I know whether the new Janata Government is going to create such a tradition ? Sir, I want a clarification from you. I do not know which Minister will be able to reply to my points or whether the Chief Whip will be able to reply to my questions. I want a direction from you, Sir.

SHRI LAL K. ADVANI : Sir, the matter is very simple. Ever since the Minister for Tourism and Civil Aviation arrived here, I did not reply to any of the questions that were raised from the other side of the House It was only when an observation was made that this House is being ignored, that, as the f Leader of the House, I sought to m ake the position of the Government clear on this particular question that was raised out of the statement. I have not replied to any questions after the arrival of the Minister of Tourism and Civil Aviation and I have left the matter of answering questions entirely to him. /
T

SHRI P. C. SETHI (Madhya Pradesh) ! Sir, I would like the Leader of the House, the Minister in charge and the Government to immediately come out with a statement that the payment of Rs 5,000 which has been sanctioned to each family—which is absolutely inadequate—would be raised to Rs. 1 lakh. That is my first point. Secondly, I would like the Minister to come out with the details of the preliminary enquiry on the points raised by the hon. Members of this House either by four o'clock today, or, if that is not possible, latest by the nth April.

SHRI JANARDHANA REDDY (Andhra Pradesh) : Sir, this aircraft belongs to the National Remote Sensing Agency, which falls within the purview of the Ministry of Science and Technology. I do not know how the Minister of Tourism and Civil Aviation comes into the picture. I.would insist that the concerned Minister should answer the questions. Who is the Minister responsible to answer the questions ? Is it the Leader of the House or Mr. Kaushik or is it the Minister of Science and Technology, who is responsible ? The Minister of Science and Technology has not been named so far. Perhaps, the Prime Minister has to answer the questions. The plane belongs to the Department of Science and Technology.

(Time Bell, rings)
(Interruptions)

MR. DEPUTY CHAIRMAN : Shri Om Mehta.

SHRI OM MEHTA Qammu and Kashmir) : Sir, as the House appears to be dissatisfied with the replies that have come from the Government side, I would request you that on the 9th April—on which day we will now be working—at 11 o'clcck time may be fixed when hon. Members may be allowed to put supplementaries on the statement which has been made by the Minister.

श्री नागेश्वर प्रसाद शाही (उत्तर प्रदेश) : मेरा प्वाइंट श्राफ श्रार्डर है। मैं यह कहना चाहता हूं कि सदन की कार्यवाही के बारे में यह बिजनेस एडवाइजरी कमेटी क्या है। यह तो डिस्ट्रक्टिव कमेटी है, एडवाइजरी नहीं। सोच समझ कर श्राप कोई फैसला करते हैं या बिना सोचे समझे ही श्राप वहां फैसले करते हैं। दो दिन पहले श्राप ने फैसला किया था कि यह हाउस 6 श्रौर 11 को बैठेगा। श्रडवानी साहब चले गए। मैं उन से कहना चाहता था कि 7 श्रौर 11 की बैठक के श्रनुसार हम ने श्रपना प्रोग्राम बनाया। कल श्रनाउन्स कर दिया गया कि श्रब हाउस 9 तारीख को भी बैठेगा। यह हम लोगों से संबंधित है श्रौर इस में हम लोगों की सुविधा का सवाल है। श्राप कोई फैसला कीजिए, लेकिन सोच-समझ कर कीजिए श्रौर उस फैसले को रोज मत बदलिए। यह क्या तमाशा है।

श्री सभापति : एडवाजरी कमेटी में सब पार्टियों के माननीय सदस्य होते हैं श्रौर सब से सलाह करने के बाद कुछ निर्णय लिए जाते हैं। इसलिए उस पर श्रापत्ति करना इस समय उचित नहीं होगा। जहां तक कि मंत्री महोदय के वक्तव्य का प्रश्न है, इस दुर्भाग्यपूर्ण घटना के बारे में माननीय सदस्यों ने कई श्रपने प्रश्न रखे हैं, कुछ ऐसे प्रश्न हैं जिनका सम्भवतः मंत्री महोदय श्रभी उत्तर न दे सकते हों। जो भी जानकारी मंत्री महोदय इकट्ठी कर लें वह सब की सब जानकारी सदन के सामने रखें जैसा कि श्रभी श्रोम मेहता जी ने कहा है।

SHRI PIARE LALL KUREEL *URF* PIARE LALL TALEB : This Hcuse can revise the programme. Sir, we had made our programme to go cut.

श्री उपसभापति : एडवाइजरी समिति का प्रतिवेदन पहले प्रस्तुत हो चुका है। माननीय सदस्य उस समय विचार रखते तो श्रच्छा होता, श्रब इस पर चर्चा करना उचित नहीं है।

SHRI KRISHNARAO NARAYAN DHULAP (Maharashtra) : On a point of Qrder, Sir. The hon. Member used the word, while referring to the working of the Business Advisory Committee as *'Ttamasha'.* It is un-parliamentary and should be expunged.

श्री उपसभापति : कुछ तमाशा चलने दीजिए।

SHRI NRIPATI RAJNAN CHOUDHURY (Assam): Sir, before the zero Inur, they raised that pint and we are still with the Civil Aviatirn question.

MR. DEUPTY CHAIRMAN : This was concluiei with my observations. Please take your seat.

SHRI NRIPATI RANJAN CHOUDHURY : Sir, I want t say something.

MR. DEPUTV CHAIRMAN : That matter has been concluded. N w, Missig; fram th: L ik Sabha.

MESSAGE FROM THE LOK SABHA

The Prevention of Publication of Objectionable Matter (Repeal) BUI, 1977

SECRETARY-GENERAL : Sir, I have to report to the Hcuse the following message received from the Lok Sabha signed by the Secretary-General of the Lok Sabhat

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Prevention of Publication of Objectionable Matter (Repeal) Bill, 1977* as passed by Lok Sabha at its sitting held on the 6th April, 1977-"

Sir, I lay the Bill on the Table.

REFERENCE TO MISREPORTING OF THE PROCEEDINGS OF THE HOUSE BY ALL INDIA RADIO

श्री श्याम लाल यादव (उत्तर प्रदेश): मान्यवर, मैंने एक विशेषाधिकार का प्रश्न उठाने की इजाजत के लिए आपको लैटर भेजा था। यह विशेषाधिकार का प्रश्न आल इंडिया रेडियो में जो संसद् समीक्षा 4 अप्रैल की रात में प्रसारित की गई उसके बारे में है। हमें दुख है कि सरकार की तरफ से आल इंण्डिया रेडियो को निष्पक्ष बनाने की घोषणा की गई है और बार बार, आज भी सदन में कहा गया। लेकिन 4 तारीख को जो प्रसारण हुआ वह सदन में नेता विरोधी दल के भाषण को तोड़ मरोड़ कर रखा गया और उनके विरुद्ध एक ऐसा आरोप प्रसारित किया गया जो इस सदन में किसी भी सत्तारूढ़ दल के सदस्यों ने नहीं लगाया था।

मान्यवर, उस दिन जब नेता विरोधी दल बोल रहे थे तो श्री लक्ष्मणन् उसमें टोकाटाकी कर रहे थे। उस पर उन्होंने कहा था—'मान्यवर, हमारे लक्ष्मणन् इस आदरणीय सदन के वही सदस्य हैं जो, ऐसा लगता है, कि सोए रहते हैं, सोए सोए एकदम भड़क उठते हैं। उनको मान्यवर, यह भी पता नहीं था कि....। इस पर कि श्री सुन्दरसिंह भंडारी ने कहा—'उनको भंग पीने की आदत नहीं है। तब नेता विरोधी दल ने कहा—'भंग अगर न पीते होंगे तो बिना भंग पिए मूर्छा आ जाती है। आपके पास कोई इलाज है तो कर दीजिए।' यह तो सदन में घटना हुई और प्रसारण उसका 4 तारीख को यह किया गया—

'श्री त्रिपाठी के भाषण के दौरान सत्तारूढ़ तथा विपक्षी सदस्यों के बीच टोकाटाकी, आक्षेप तथा हंसी-मजाक भी चलता रहा। एक बार उनके भाषण के दौरान डी० एम० के० सदस्य श्री लक्ष्मणन ने जब उन्हें टोका तो उन्होंने व्यंग कसा कि श्री लक्ष्मणन् तो सोते हुए भी जागते रहते हैं। इस पर सदन में हंसी फूट पड़ी। जनता पार्टी के सदस्य भी भला कब चूकने वाले थे। एक सदस्य ने तो मजाक में यहां तक कह दिया कि त्रिपाठी जी आप तो भंग पिये रहते हैं। परन्तु त्रिपाठी जी भी जवाब देने में न चूके। उनका कहना था कि आप तो बिना भंग